CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 89117 of 2018

(Arising out of Order-in-Appeal No. 192/GH/2017-18/Raigad dated 11.07.2018 passed by Commissioner of CGST & Central Excise, Thane-Audit, Mumbai.

M/s. Capegemini Technology Service India Ltd **Appellant**
1,4,5,6,7 floors and Basement,
Akruti Softech Park, MIDC,
Cross Road No.21,
Andheri (E), Mumbai 400 093.

Vs.

Commissioner of CGST, Navi Mumbai **Respondent**
10^{th} floor, Satra Plaza, Palm Beach Road,
Sector 19D, Vashi, Navi Mumbai 400 705.

Appearance:

None for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86025/2021**

Date of Hearing: 17.03.2021
Date of Decision: 17.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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